

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 199 of 2012 & IA 322 of 2012**

**Dated : 8<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**The South Indian Sugar Mills Association ... Appellant(s)  
Tamil Nadu & Ors.**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Anr ..Respondent(s)**

Counsel for the Appellant (s) : Mr. K. Gopal Choudary  
Counsel for the Respondent (s): Mr. S. Vallinayagam for R.2

**ORDER**

We have heard the learned counsel for the parties. Written Submissions have been filed by both the parties. The learned counsel for the Respondent wants to file the additional Written Submissions. Accordingly, he is directed to file the same on or before 15.05.2013 after serving copy on the other side.

***Judgment is Reserved.***

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/pg